

6.6.1991

Item No.2

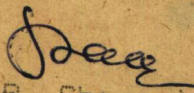
DA 960/91

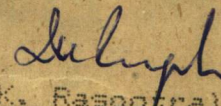
Present: Shri S. Murlidhar, Counsel for the Applicant.

Shri Sunil Goel, Counsel for respondent No.2

The learned counsel for the respondent No.2 pointed out that the respondent No.3, viz. Shri Bhairon Singh Sakhawat, Chief Minister of Rajasthan was ordered to be deleted from the array of respondents vide order dated 30th April, 1991. However, a fresh notice was served on respondent No.3 in accordance with the order dated 13.5.1991. Registry should have seen the orders dated 30.4.1991 before complying with the order dated 13.5.1991.

The learned counsel for the applicant submitted that by an order dated 22.4.1991, the ^{imposed} order dated 26.3.1991 has been cancelled by the respondent No.1. He, therefore, seeks permission to withdraw the application with liberty to file a fresh application, if so warranted. Accordingly the application is disposed of as withdrawn.


(J.P. Sharma)


(I.K. Rasgotra)

Member (J)

Member (A)

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